

CORAM : (1) Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
(2) Hon'ble Mr. P.M. Joshi .. Judicial Member.

Learned advocate Shri Vyas for Mr. Gogia appears on behalf of the applicant. Mr. Vyas has also filed his Vakalatnama. On scrutiny, there appears to be no impugned order giving cause to the applicant to seek relief before the Tribunal. The previous suit No.1028/85 misc.appeal No.211/85 transferred to the Tribunal have been disposed of as withdrawn by the order dated 21/1/86 of the Tribunal. Thereafter absorbing the applicant at the place where her husband is working and treating the period from 23-7-86 as on duty have been referred to the relevant authorities for sympathetic consideration by the Tribunal. The application is disposed of as rejected.

26-8-'86.

(P.H. Trivedi )  
Vice Chairman

(P.M. Joshi )  
Judicial Member.

(2)

D.A. No. 289/86

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(2) Hon'ble Mr. P.M. Joshi (Judicial Member )

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Vice Chairman

*Jmres*  
(P.M. Joshi )  
Judicial Member